



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

CM-13013/4/2023-WM-I-HO-CPCB-HO/ RD-Bengaluru

January 23, 2024

To

859  
Shri R Thirunavukarasu, Advocate  
134/1, Old No. 77, Vardhammal Garden  
3<sup>rd</sup> Street, Kilpauk, Chennai  
Tamil Nadu-600010  
Mob: 9444012986

Sub: CPCB interim status report in the matter of OA No. 100 of 2021.

Sir,

Please find enclosed herewith the status report with respect to the afore-mentioned OA No. 100/2021 in the matter of Tribunal on its own motion *Suo Motu* based on the news item published in The Hindu newspaper, Chennai edition, dated 09-04-2021, "*Dumping of garbage foiled near Anamalai, trucks seized*". The CPCB's interim status report along with annexure may please be filed and copies may be served to the parties concerned.

Yours faithfully

  
23/1/2023  
(J. Chandra Babu)  
Regional Director

Encl: Interim status report-10 copies

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क्षेत्रीय निदेशालय (बेंगलूरु) : निसर्ग भवन, ए-ब्लॉक, प्रथम एवं द्वितीय तल, तिम्मय्या रोड, 7-डी मेन, शिवनगर, बेंगलूरु - ५६० ०७९.

Regional Directorate (Bengaluru) : " Nisarga Bhawan ", A-Block, 1<sup>st</sup> & 2<sup>nd</sup> Floors, Thimmaiah Road, 7<sup>th</sup> D - Main, Shivanagar, Bengaluru - 560 079.

दूरभाष / Telephone : 080-23233739, 23233827, 23222539, Fax : 080-23234059

ई-मेल / E-mail : zobangalore.cpcb@nic.in

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प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली- ११० ०३२.

Head Office : Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Telephone : 011-43102030, Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल / E-mail : cpcb@nic.in वेबसाइट / Website : www.cpcb.nic.in

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH CHENNAI**

**Original Application No 100 of 2021(SZ)**

**IN THE MATTER OF**

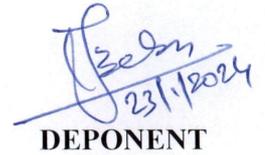
*Tribunal on its own motion Suo Motu based on the news item published : Applicant(s)  
in The Hindu newspaper, Chennai edition, dated 09-04-2021,  
“Dumping of garbage foiled near Anamalai, trucks seized”.*

*Versus*

*The Chief Secretary to Govt. of Tamil Nadu and Others. : Respondent(s)*

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23/1/2024  
**DEPONENT**

**Place: Bengaluru**

**Date: 23-01-2024**

**J. Chandra Babu**  
**REGIONAL DIRECTOR**  
**CENTRAL POLLUTION CONTROL BOARD**  
**REGIONAL DIRECTORATE - BENGALURU**  
**(MIN. OF ENV, FOREST & CC, GOVT OF INDIA)**  
**BENGALURU - 560 079. MOB: 9868278903**



**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH CHENNAI**

**Original Application No 100 of 2021(SZ)**

**IN THE MATTER OF**

*Tribunal on its own motion Suo Motu based on the news item : Applicant(s)  
published in The Hindu newspaper, Chennai edition, dated 09-04-2021, "Dumping of garbage foiled near Anamalai, trucks seized".*

*Versus*

*The Chief Secretary to Govt. of Tamil Nadu and Others. : Respondent(s)*

**INTERIM STATUS REPORT FILED ON BEHALF OF  
CENTRAL POLLUTION CONTROL BOARD,  
ADDITIONAL 19<sup>TH</sup> RESPONDENT**

I, Jathikartha Chandra Babu, Son of Late Sh. J Balaramaiah, aged 55 years, having office at the Regional Directorate - Bengaluru, Central Pollution Control Board, 1<sup>st</sup> and 2<sup>nd</sup> Floors, Nisarga Bhavan, A-Block, Thimmaiah Main Road, 7<sup>th</sup> D Cross, Shivanagar, Bengaluru, Karnataka – 560 079, do hereby solemnly affirm and declare as under:

I am presently working as Scientist 'E' & Regional Director, in the Central Pollution Control Board (CPCB). I am authorized to file the status report on behalf of the 19th Respondent, Central Pollution Control Board and I am well conversant with the facts of the case.

1. Based on a news item published in The Hindu, Chennai edition newspaper dated 09-04- 2021, '*Dumping of garbage foiled near Anamalai, Trucks seized*' Hon'ble National Green Tribunal (NGT), Southern Zone (SZ), *Suo Motu*



1

  
23/11/2024

**J. Chandra Babu  
REGIONAL DIRECTOR  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE - BENGALURU  
(MIN. OF ENV, FOREST & CC, GOVT OF INDIA)  
BENGALURU - 560 079. MOB: 9868278903**

registered an original application (OA-100/2021 SZ) on 13-04-2021. The incident reported was about illegal dumping of solid wastes from the State of Kerala in a private plantation (*Rettimadai Thottam*) in Seemadu, Anamalai Taluk, Coimbatore District in Tamil Nadu. In the above matter, Hon'ble NGT in its order dated 28-01-2022, impleaded Central Pollution Control Board (CPCB), Regional Office, Bengaluru as Respondent No. 19.

2. On 02-11-2023, Hon'ble National Green Tribunal Southern Bench Chennai directed that: ***“Chairman of the Central Pollution Control Board to convene a meeting with the Chairpersons of the Kerala SPCB as well as the Tamil Nadu SPCB to address the problem of handling the waste (be it municipal waste or biomedical waste) and bring out the solution in preventing such dumping in future. Let the said exercise be completed within a month”.***

A copy of Hon'ble NGT order dated 2.11.23 is enclosed as **Annexure-R19-1**.

3. That in compliance with the above direction, CPCB officials convened a preliminary meeting with Kerala and Tamil Nadu Pollution Control Boards. Based on the deliberations in the meeting, a detailed background presentation covering the issues involved, provisions and guiding principles of the envisaged guideline for regulating interstate waste movement was prepared. The Chairman CPCB decided that a detailed field study be conducted on the illegal waste dumping across the border and to suggest a way forward to tackle the issues and loopholes. Further, a team of CPCB officials to probe the matter and to submit the study report by 19-12-2023 so as to review the findings at the Chairman/Chairperson level meeting with KSPCB and TNPCB.
4. That a three member CPCB team was deputed for assessing the ground realities and to investigate the recurring incidents of illegal dumping of municipal solid wastes from Kerala in the border areas of Tamil Nadu. The CPCB team carried out visits/ inspections during 14<sup>th</sup> to 18<sup>th</sup> December, 2023 in Tamil Nadu and Kerala. Based on the collected information, interactions made with the officials of KSPCB, TNPCB, local bodies and other concerned stakeholders, a study report





8. It is submitted that framing of the detailed time bound implementation action plans including standard operating procedures (SOPs) is in progress.

In view of the above, it is humbly submitted that the **Hon'ble Tribunal may kindly grant six weeks' time to enable CPCB to submit the final report.**

Dated at Bengaluru on this the 23<sup>rd</sup> day of January, 2024.

**Counsel for 19<sup>th</sup> Respondent**



**DEPONENT**

J. Chandra Babu  
REGIONAL DIRECTOR  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE - BENGALURU  
(MIN.OF ENV,FOREST & CC, GOVT OF INDIA)  
BENGALURU - 560 079. MOB: 9868278903

**VERIFICATION**

I, Jathikartha Chandra Babu, working as Scientist 'E' and posted as Regional Director (Bengaluru), Central Pollution Control Board, the additional 19th respondent herein does hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge, information and belief.

Dated at Bengaluru on this the 23<sup>rd</sup> day of January, 2024.



**Counsel for 19<sup>th</sup> Respondent**



**DEPONENT**

J. Chandra Babu  
REGIONAL DIRECTOR  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE - BENGALURU  
(MIN.OF ENV,FOREST & CC, GOVT OF INDIA)  
BENGALURU - 560 079. MOB: 9868278903



Item No.08:-

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

*(Through Video Conference)*

**Original Application No.100 of 2021 (SZ)**

**IN THE MATTER OF:**

Tribunal on its own motion  
Suo Motu based on the news item published in  
The Hindu Newspaper, Chennai Edition dt. 09.04.2021,  
“Dumping of garbage foiled near Anamalai, trucks seized”

*With*

The Chief Secretary to Government of  
Tamil Nadu, Chennai and Ors.

...Respondent(s)

**Date of hearing: 02.11.2023.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Suo Motu.

For Respondent(s): Dr. D. Shanmuganathan for R1, R3, R5, R7, R9, R13 &  
R20 to R27.  
Ms. Aarti represented  
Mr. S. Sai Sathya Jith for R11.  
Mrs. V.K. Rema Smrithi a/w.  
Mrs. Nivedita S Menon for R12.  
Mr. Gaurav represented  
Mr. E.K. Kumaresan for R2, R4, R6, R8, R10, R14 &  
R28 to R34.  
Mr. R. Thirunavukarasu for CPCB.

## ORDER

1. In our last order, we had asked the Central Pollution Control Board (CPCB) to convene a meeting with both the Tamil Nadu Pollution Control Board and the Kerala State Pollution Control Board to address the issue of dumping in the border areas and bring out an amicable solution.
2. In this regard, though the CPCB had alleged that the Kerala SPCB was not responding to any of the meetings, could not state how many meetings were so far convened and how many meetings the Kerala SPCB did not attend.
3. The learned counsel appearing for the Kerala SPCB was able to refer only to one meeting which was convened in the month of July 2022. Thereafter, there was absolutely no response from the Kerala SPCB in this regard.
4. It is to be noted that when this issue was pending consideration before us, there was further dumping of several tonnes of waste in the bordering districts of Tamil Nadu that too in the middle of the road, which is seized of by this Tribunal and that is dealt with separately.
5. As a solution has to be arrived at in this regard to prevent the future dumping of waste from any of the bordering States to the neighbouring States, we direct the Chairman of the Central Pollution Control Board to convene a meeting with the Chairpersons of the Kerala SPCB as well as the Tamil Nadu SPCB to address the problem of handling the waste (be it municipal

waste or biomedical waste) and bring out the solution in preventing such dumping in future. Let the said exercise be completed within a month.

6. This is being an interstate dispute, we direct the Chairpersons of the Kerala SPCB as well as the Tamil Nadu SPCB to take it seriously and arrive at a solution that is workable for both the States.
7. Post the matter on **12.12.2023**.

Sd/-  
**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-  
**Dr. Satyagopal Korlapati, EM**

**O.A. No.100/2021 (SZ),  
02<sup>nd</sup> November, 2023. AD.**

**Copy to**

1. The Chairman - CPCB
2. The Chairperson - Tamil Nadu SPCB
3. The Chairperson - Kerala SPCB